

Central Administrative Tribunal
Lucknow Bench Lucknow

C.C.P. No. 25 OF 2012
In
Original Application No. 294 OF 2010

This the 27th day of November, 2012

Hon'ble Justice Sri Alok Kumar Singh, Member(J)
Hon'ble Sri S.P. Singh, Member (A)

Jitendra Pratap Verma, aged about 29 years, son of Late Shri Jai Ram Verma, resident of Dalibagh Colony, Baba Ramaiya Ji Puram, Lucknow.

Applicant

By Advocate: Sri Praveen Kumar.

Versus

Col. Kamlesh Chandra, the Chief Post Master General, UP Region, Lucknow.

Respondents

By Advocate Sri S. P. Singh.
Order(Dictated in Open Court)

By Hon'ble Justice Sri Alok Kumar Singh, M(J)

Heard counsel for the parties.

2. Vide this Tribunal's order dated 2nd March, 2012 passed in O.A. No. 294/10, the respondents were directed to consider for providing compassionate appointment to the applicant in pursuance of his application for compassionate appointment. For this exercise, a period of three months was given from the date a certified copy is produced. The compliance report in hand has been filed saying that the stipulated period has passed, but his case has not been considered.

3. From the other side, the compliance affidavit has been filed sworn by Col. Kamlesh Chandra, Chief Post Master General U.P., Circle, Lucknow saying that in compliance of the order of this Tribunal, the case of the applicant has been reconsidered by him, but due to non-availability of the vacancy, it has been ordered to enlist the case of the applicant before CRC as and when vacancy will be available. A copy of the detailed order dated 19.5.12 to this effect has also been enclosed as Annexure CA-1.

4. The anxiety on behalf of the applicant is that on the pretext of non availability of vacancy, the respondents may not consider his claim for compassionate appointment as ordered by this Tribunal within the stipulated period/reasonable time. From the other side, the learned counsel for the respondents assures that as and when vacancy is available within the 5% quota, the necessary compliance would be made.

4. In view of the above, at this stage, this contempt petition is struck off with the direction that the necessary compliance be made as soon as the vacancy becomes available within the prescribed quota of 5%.

However, considering the anxiety of on behalf of the applicant, it is provided that the applicant may move an application for revival of this contempt petition as and when it is required or he is advised.

S.P. Singh
(S. P. Singh)

Member (A)

Alok Kumar Singh
(Justice Alok Kumar Singh) 27.11.12
Member (J)

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